

**NATIONAL COMPANY LAW TRIBUNAL**

**COURT ROOM NO. 1,**

**MUMBAI BENCH**

**Item No. 18**

**C.P. (IB)/239(MB)2023**

CORAM:

**SH. PRABHAT KUMAR**

**JUSTICE V.G. BISHT (Retd.)**

**HON'BLE MEMBER (TECHNICAL)**

**HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **15.04.2024**

NAME OF THE PARTIES: **STATE BANK OF INDIA V/s RAMILA DIAM  
PRIVATE LIMITED**

Section 7 of the Insolvency and Bankruptcy Code, 2016

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**ORDER**

Adv. Siddha Pamecha a/w Ranveer Chapekar i/b Thadur Law for the Applicant present.

Adv. Nausher Kohli a/w Adv. Somya i/b TN Tripathi & Co. for the Respondent is present.

Ld. Counsel for the Petitioner informs that pleadings are complete and is ready for the argument. Both the Counsels by mutual consent agree for 23.04.2024 for final arguments. List this matter on Board on **23.04.2024**.

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**PRABHAT KUMAR  
MEMBER (TECHNICAL)**

-sd-

**JUSTICE V.G. BISHT  
MEMBER (JUDICIAL)**

Rehan Shaikh